# CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1125/94

Transfer Application No.

	Date of De	ecision <u>12.4.06</u>
	:	
Mohamed Farooque		Petitioner/s
Suresh Kumar		Advocate for the Petitioners
Versus		
_ Union of India and others:		Respondent/s
Shri N.K. Srinivasan		Advocate for the Respondents
CORAM :	: :	
Hon'ble Shri. M.R. Kolhatkar	, Member (A	<b>()</b>
Hon'ble Shri.		
(1) To be referred to t	he Reporte	r or not ? X
(2) Whether it needs to other Benches of the	be circula e Tribunal	ated to X ?
		MPKelleFleer

(M.R. Kolhatkar) Member (A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH'GULESTAN' BUILDING NO.6 PRESCOT ROAD, BOMBAY: 1

### Original Application No. 1125/94

#### Friday the 12th day of April 1996

CORAM: Hon'ble Shri M.R. Kolhatkar, Member (A)

Mohamed Farooque

... Applicant.

By Advocate Shri Suresh Kumar

V/s.

Union of India through General Manager, Western Railway H.Q. Office, Churchgate Bombay.

Divisional Railway Manager Western Railway Divisional Office, Bombay Central Bombay

Responde nts.

By advocate Shri N.K. Srinivasan.

# ORDER (CRAL)

)( Per Shri M.R. Kolhatkar, Member (A)

Assistant Electrical Foreman in Western Railway. He joined the Railway service in 1973. His grievance is relating to allotment of quarters. The applicant was allotted type I quarter No.217/10 at BA(W) from 26.3.1983. He was eligible for type II quarters from 16.2.81. He was allotted type II quarterBA(W) in exchange of his type I quarter by order dated 13.8.85. However, the same was re-allotted to Shri R.R. Sharma who according to the respondents

ML

じり

was senior to him. Subsequently the applicant was alletted type II quarter 150/H BA(W) by memorandum dated 16.11.90. However the quarter was not vacant because it was occupied by one Shri Balkrishnan. In the meanwhile, the applicant had become entitled for type III quarter and according to the waiting list filed by the applicant at page 18 the applicant is at serial No.44 of the list and effectively at serial No.1 for change for type III quarters. The Railway quarter 3/L/8 at BA(W) was lying vacant since 23.3.92 and the applicant had made representation on 18.11.92 for allotment of the same. However due to re-categorisation of the quarter from type III to type IV, the quarter was allotted to one Shri Pandey of Headquarter Pool. The grievance of the applicant is that as and when his turn comes for allotment of quarter in eligible category which is vacant it has happened that the quarter is allotted to some one else or the quarter is re-categorised and he was made in-eligible for the same. The applicant is therefore deprived of the quarter to which he is entitled. The applicant alleges systematic discrimination on the part of Administration.

The respondents have denied the allegations made by the applicant. According to them under the pool Balancing system quarters are transferable and changeable from one pool to another except in the case of Loco Running Pool and RPF Staff quarter

್ಷ

3/L/B elonged to headquarters Pool and the applicant has no right for allotment of the same.

The relief claimed by the applicant is that (8)(a) he should be allotted type III quarters 3/L/B or (8)(b) any other or further order as may be deemed fit in the circumstances. It is clear that the applicant is entitled to lower category type II as well as type III quarters. The learned counsel for the applicant submits that in terms of para 8(b) he would be satisfied if the respondents are directed to allot to him type II or type III quarter as may be vacant.

Regarding the non-allotment to the applicant of type II quarters, the respondents have stated in para 4.4 as below:

was allotted to the applicant in change of his present quarter No.217/10 type I at Bandra as per his request dated 16.2.81 vide exhibit A-3 to the application. The applicant neither occupied the said quarter nor submitted his unwillingness to do the same nor the applicant made any representation in this regard.

The statement of the respondents that the applicant did not occupy the quarter No. 150/H type II at Bandra does not appear to be correct since the applicant has produced record showing that the quarter in question was not vacant at the time of allotment

and it became vacant only on 3.10.92. Obviously the respondents has not stated the facts correctly so far as quarter No. 150/H type II are concerned. It is also clear that the totality of circumstances does show that the applicant has not received a fair deal in allotment of various types of quarter either type II or type III.

In the light of the facts as brought out above I am of the view that this O.A. can be disposed of by issuing a proper direction to the Railway Administration. I therefore dispose of the O.A. by passing the following order.

## ORDER

O.A. is allowed. The respondents are directed to consider the case of the applicant for allotment of type II Railway quarter or type III Railway quarter which ever falls vacant first. Action in this regard should be taken within four months of the communication of the order. There is no order as to costs.

Me to the + Ken

(M.R. Kolhatkar)
Member (A)

A\_

U